

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 22 JUN 1994

APPLICATION NUMBER: 755 of 1994.

APPLICANTS:

RESPONDENTS:

Smt. Rojamma and three Others v/s. Secretary, Railway Board,
T. New Delhi & Others.

1. Sri.M.S.Anandaramu, Advocate, No.27,
Chandrashekar Complex, First Floor,
First Main Road, Gandhinagar,
Bangalore-9.
2. Sri.A.N.Venugopala Gowda, Advocate,
No.8/2, First Floor, R.V.Road,
Bangalore-4.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 14-06-1994.

S. S. Ramesh 22/6
DEPUTY REGISTRAR
for JUDICIAL BRANCHES.

gm*

of Issued
Em

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

APPLICATION NO. 755/1994

DATED THIS THE FOURTEENTH DAY OF JUNE, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

Mr. T.V. Ramanan, Member(A)

1. Smt. Rojamma
Aged about 55 years
W/o. late N. Devadas
Hubli.
2. Smt. Martwa Karadi
W/o. late Anthony Samiel
aged about 53 years.
3. Smt. Nagamma
W/o. late Ramaiah Chinnaya
Aged about 54 years.
4. Smt. K. Venkatasubbamma
W/o. late Ramachandra
aged about 54 years.

..... Applicants

(Applicants 1 to 4 are residing at No.114/C,
Vidyaranyanagar, Gadag Road, Hubli).

By
(Shri M.S. Anandaramu, Advocate)

Vs.

1. The Union of India
rep.by its Secretary
Government of India
Ministry of Railways
New Delhi.
2. The Chairman
Railway Board
New Delhi.
3. The General Manager
South Central Railway
Secunderabad.
4. The Divisional Railway Manager
South Central Railway
Hubli Division, Hubli.

..... Respondents

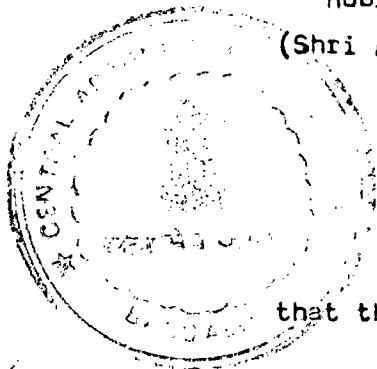
By
(Shri A.N. Venugopal Gowda, Advocate)

O R D E R

(Mr. Justice P.K. Shyamsundar, Vice Chairman)

Heard both sides at the stage of admission. All

that the applicants want is that they be given



the benefit of the judgement of the Full Bench in O.A.
No.395 to 403/1991 and other connected cases disposed of
on 16.12.1993 but then an intervening circumstance dissuades
us from following our judgement in the Full Bench case
referred to supra because from that Full Bench decision the
Railways admittedly carried the matter to the Hon'ble
Supreme Court in SLP No.5939/94 and the Hon'ble Supreme Court
has since stayed the operation of the judgement of the Full
Bench. In the circumstances all that we should do is, as
both sides agree that it would be the proper course, to
direct that right of parties shall stand regulated in accordance
with the final decision of the Hon'ble Supreme Court in
SLP No.5939/94. With this observation this application stands
disposed of.



Sd/-
(T.V. RAMANAN)
MEMBER(A)

Sd/-
(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY

mr.

[Signature]
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE